

The value of production for all the Defence Production Units increased from Rs. 2013.13 crores in 1982-83 to Rs. 2431.85 crores in 1983-84 and the value in the financial year 1984-85 is likely to be around Rs. 2899 crores.

Companies manufacturing trucks and bus chassis and Production thereof

1799. SHRIMATI GEETA MUKHERJEE : Will the Minister of INDUSTRY AND COMPANY AFFAIRS be pleased to state :

(a) the names of the companies manufacturing trucks and bus chassis and the total

number of trucks and bus chassis, separately, produced during the years 1982, 1983 and 1984 and the target for the year 1985 by each of these companies ; and

(b) the names of the companies manufacturing cars in the country and their production during the year 1982, 1983 and 1984 and the target for the year 1985 by each of these companies ?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY AND COMPANY AFFAIRS (SHRI ARIF MOHAMMAD KHAN) : (a) and (b). Information in respect of major manufacturers is given in the attached statement.

Statement

Sl. No.	Name of manufacturers	1982		1983		1984		1985 (Target)	
		Bus	Truck	Bus	Truck	Bus	Truck	Bus	Truck
1.	T.E.L.C.O. Ltd.	9	34	11	34	14	32	14	42
2.	Ashok Leyland Limited	7	9	6	6	7	7	15 (for both)	
	<i>Passenger Cars.</i>		<i>1982</i>		<i>1983</i>		<i>1984</i>		<i>1985</i>
1.	Premier Automobiles.		20		21		26		36
2.	Maruti Udyog Limited.		—		Negligible		13		42
3.	Hindustan Motors Ltd.		21		23		24		30

Transfer of Judges

1800. SHRI CHITTA MAHATA :

SHRI VILAS MUTTEMWAR :

Will the Minister of LAW AND JUSTICE be pleased to state :

(a) whether judges of various High Courts are being transferred from one High Court to another ;

(b) if so, the details thereof and how many judges have been transferred in various High Courts' High Court-wise figures ;

(c) whether there was any protest against this system ; and

(d) if so, the details thereof and decision taken thereon ?

THE MINISTER OF STATE IN THE MINISTRY OF LAW AND JUSTICE (SHRI H. R. BHARDWAJ) : (a) and (b).

The Government have accepted the recommendation of the Law Commission that there should be a convention whereby one-third of Judges in each High Court should be from outside the state. This decision can be implemented by making initial appointments from outside as well as by effecting transfers. A beginning has been made by implementing a policy of having Chief Justices of High Courts from outside in accordance with certain guidelines drawn up after consultation with the Chief Justice of India which was announced through a Press Note dated 28.1.1983. Statement laid on the Table of the House (placed in Library See L.T No. 780/85). So far, appointment/transfer of 12 Chief Justices from outside High Courts have been made (Statement attached).

Few initial appointments of puisne Judges have also been made from outside. Transfers of puisne Judges, as such, have not been made.